

REGISTRAR COURT. 2 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

Petition(s) for Special Leave to Appeal (C) No(s). 9351/2015

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

S.M. HASEEB & ORS.

Respondent(s)

WITH

SLP(C) No. 19629/2016 (XI)

SLP(C) No. 9889/2015 (XI)

SLP(C) No. 9686/2015 (XI)

Date : 20-07-2017 These petitions were called on for hearing today.

For Petitioner(s) Mr. B.L. Shiv Hare,Adv.

Mr. Shreekant N. Terdal, AOR

For Respondent(s) Mr. Kiran Kumar Jaipurkar, AOR

Mr. S. S. Dharma Teja, AOR

Mr. Jetendra Singh,Adv.

Ms. Kalpana Sabharwal,Adv.

Ms. Priyanka Singh,Adv.

Mr. S.S. Dharma Teja,Adv.

UPON hearing the counsel the Court made the following

O R D E R

SLP(C) No.9351/2015

Service of notice is complete on respondent Nos. 3 and 4 but no one has entered appearance on their behalf.

As per postal tracking report notice issued to the Respondent No.2 has been received back with postal remarks "In complete Address" and in respect of Respondent No.9 with postal remarks" No such person". Hence, learned counsel for the petitioners shall within a period of four weeks file the fresh particulars of the said respondents and he shall also take fresh steps for the service of notice to them within the same period.

SLP(C) No. 9889/2015

Respondent No.10 is reported to be dead. Learned counsel for the petitioners shall within a period of four weeks file an application for substitution to bring on record his Lrs.

As per postal tracking report notice issued to the sole respondent has been received back with postal remarks "Door Locked". Hence, learned counsel for the petitioner shall within a period of four weeks file the fresh particulars of the respondent Nos. 2, 4, 6 and 10 to 14 and he shall also take fresh steps for the service of notice to them within the same period.

Ld. Counsel for the petitioner has submitted that he will move an application for paper publication to serve these unserved respondents. He will take steps accordingly.

SLP(C) No. 9686/2015

Service of notice is complete on respondent Nos. 6, 7, 8 and 14 but no one has entered appearance on their behalf.

As per postal tracking report notice issued to the Respondent Nos.12, 13 and 16 has been received back with postal remarks "Door Locked and undelivered respectively". Hence, learned counsel for the petitioners shall within a period of four weeks file the fresh particulars of the said respondents and he shall also take fresh steps for the service of notice to them within the same period.

Learned counsel for the respondent No. 5 has stated that the petitioners have not provided the copies of the pleadings to him. Learned counsel for petitioners is directed to provide the copies of the pleadings to the learned counsel within a weeks' time and file proof. The respondent shall file the Counter Affidavit within a period of four weeks, thereafter.

SLP(C) No. 19629/2016

File not received.

List again on 1.9.2017.

SANJAY PARIHAR
Registrar

MG